

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K-11019/01/2017-US.II
Government of India
Ministry of Law and Justice
(Department of Justice)

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Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 15th September, 2017.

NOTIFICATION

In exercise of the powers conferred by article 223 of the Constitution of India, the President is pleased to appoint Shri Justice Rakesh Tiwari, senior-most Judge of Calcutta High Court, to perform the duties of the office of the Chief Justice of that High Court with effect from 20th September, 2017 consequent upon the retirement of Shrimati Justice Nishita Nirmal Mhatre, Acting Chief Justice, Calcutta High Court.

my
15/9/2017

(Rajinder Kashyap)

Joint Secretary to the Government of India
Tele: 2338 3037

To

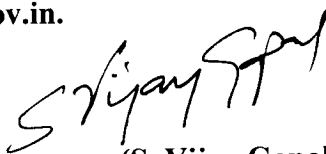
The Manager,
Government of India Press,
FARIDABAD

No. K. 11019/01/2017-US.II

Dated 15.09.2017

Copy to:-

- 1 Shrimati Justice Nishita Nirmal Mhatre, Acting Chief Justice, Calcutta High Court, Kolkata.
- 2 Shri Justice Rakesh Tiwari, Judge, Calcutta High Court, Kolkata.
- 3 The Secretary to the Governor of West Bengal, Kolkata.
- 4 The Secretary to the Chief Minister of West Bengal, Kolkata.
- 5 The Secretary to Acting Chief Justice, Calcutta High Court, Kolkata.
- 6 The Chief Secretary, Government of West Bengal, Kolkata.
- 7 The Registrar General, Calcutta High Court, Kolkata.
- 8 The Accountant General, West Bengal, Kolkata.
- 9 The President's Secretariat, (CA.II Section), New Delhi
- 10 PS to Principal Secretary to the Prime Minister, New Delhi.
- 11 Addl. Registrar (Conf.), O/o Chief Justice of India, 5, Krishna Menon Marg, New Delhi.
- 12 PS to ML&J/PS to MoS(L&J)/PSO to Secretary (J)/JS(J-I)/DS(ANS)/US.I/S.O.(Desk).
- 13 Notification copy uploaded on the website of the Department of Justice, Government of India, New Delhi at www.doj.gov.in.



(S. Vijay Gopal)

Under Secretary to the Government of India

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